

ORISSA ORDINANCE No. 6 OF 1971

**THE ORISSA CONTINGENCY FUND (THIRD AMENDMENT)
ORDINANCE, 1971**

*[Promulgated by the Governor of Orissa on the 10th December 1971,
published in an extraordinary issue of the Orissa Gazette, dated
the 10th December, 1971]*

AN

ORDINANCE

TO AMEND THE ORISSA CONTINGENCY FUND ACT, 1967

WHEREAS the Legislature of the State of Orissa is not in session;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to further amend the Orissa Contingency Fund Act, 1967 in the manner hereinafter appearing; Orissa Act
18 of 1967.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-second Year of the Republic of India.

Short title

1. This Ordinance may be called the Orissa Contingency Fund (Third Amendment) Ordinance, 1971.

Amendment
of section 2,
Orissa Act
18 of 1967.

2. In section 2 of the Orissa Contingency Fund Act, 1967, in sub-section (1), for the words "a sum of eight crores of rupees" the words "a sum of eighteen crores of rupees" shall be substituted.

JOGENDRA SINGH

GOVERNOR OF ORISSA

Dated the 10th December, 1971